

plaint is received, we will investigate, find facts and make a report to the Co-chairmen.

Shri Indrajit Gupta: Even if what the Minister says is correct, if facts are to be found out, I want to know whether the Government of India have given any instructions to the Chairman, who is our representative. It is a question of fact. It is not denied by anybody that fighting is being carried on.

Shri M. C. Chagla: If they are to find facts, the three of them would sit down, look at the complaints, discuss the matter and arrive at certain conclusions.

12 00 hrs.

Shri P. Venkatasubbaiah: Apart from making the statement regarding the ending of the conflict in Vietnam, may I know whether any specific proposals have been made through diplomatic channels for the cessation of hostilities in Vietnam?

Shri M. C. Chagla: A lot of diplomatic activity has gone on, but, as I said, it would not be in the public interest to disclose what part India has played in this diplomatic activity. All that I can say is that India adheres to the position it has consistently taken up with regard to its policy and what is happening in Vietnam.

Shri Shivaji Rao S. Deshmukh: May I request the hon Minister of External Affairs to clarify the factual position? The hon. Minister has said that the three members of the Commission sit on a complaint and some members take the stand that they have to obtain instructions from their Governments. This being a quasi-judicial body, whose duty primarily is to investigate the complaint on the basis of facts, is it not a fact that the concerned members are expected to function without interference from their home governments?

Shri M. C. Chagla: In a sense it is a judicial or a quasi-judicial body; I would not even call it quasi-judicial. Our representative, for instance, has

got to take instructions from us in many matters. The same thing applies to other members of the Commission. Therefore you cannot prevent a representative of government, who is a member of the Commission, from taking instructions from his home government.

WRITTEN ANSWERS TO QUESTIONS

Aircrafts Supplied to Pakistan by Turkey and Iran

*5. Shri Nath Pai.

Shri D C. Sharma:

Will the Minister of External Affairs be pleased to state:

(a) whether Government have ascertained that the aircrafts obtained by Pakistan from Turkey and Iran under the pretext of repairing them have since been returned; and

(b) if so, the precise position in this regard?

The Minister of External Affairs (Shri M. C. Chagla): (a) and (b). The Government of Iran had assured us earlier that the aircraft sent to Pakistan were only for repairs, servicing and modification and were to return to Iran. Subsequently, the West German Government had also informed us that except for a few aircraft under servicing in Pakistan, all the F. 86 aircraft sold to Iran for her use had already returned to Iran and that the few undergoing servicing at that time would also return to Iran.

Government have since come across some reports to the effect that these aircraft have come back to Pakistan. We have no confirmation of these reports so far.

Government have no information about supply of aircraft by Turkey to Pakistan